

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4962**  
**TO BE ANSWERED ON 26<sup>th</sup> MARCH, 2018**

**REJECTION OF INDIAN FOOD PRODUCTS**

4962. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is aware that a large quantity of Indian food items are getting rejected in developing markets and if so, the details thereof;
- (b) the details of the countries which have imposed ban on import of Indian food products on ground of contamination;
- (c) whether the Government has any plan to introduce new packaging norms for export of food items to address concerns over food safety and health standards; and
- (d) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI C. R. CHAUDHARY)

- (a) All importing countries food products have concerns relating to human, animal and plant health and hygiene and safety of food consumed by its citizens. As a measure of protection, importing countries often resort to rejections of individual consignments for non-compliance with their prescribed norms/safety standards/rules/regulations.
- (b) At present, there is no instance of a formal country-specific ban on import of food products from India on ground of contamination.
- (c & d) The packaging of food products, for exports as well as the domestic market, is regulated under the Food Safety and Standards (Packaging and labelling) Regulations, 2011 of the Food Safety and Standards Authority of India (FSSAI). In addition, exporters are also required to follow the packaging norms of the importing country.

\*\*\*\*\*